

**Central Administrative Tribunal  
Principal Bench, New Delhi**

**O.A. No.944/2020**

**This the 17<sup>th</sup> day of June, 2021**

(Through Video Conferencing)

**Hon'ble Mr. A.K. Bishnoi, Member (A)  
Hon'ble Mr. R.N. Singh, Member (J)**

- (i) Shri Suresh Kumar Sharma,  
Retd. Foreman (ammunition),  
DNAI/IHQ-MoD (Navy), West Block-V,  
R.K Puram, New Delhi-110066.  
Residential Address-56/01, Acharya Puri, Gurugram,  
Haryana-122001, Presently at New Delhi
- (ii) Shri T.V Sivadasan,  
Retd. Foreman (Mech),  
CINA (Delhi)DNAI/IHQ-MoD (Navy), West Block-V,  
R.K Puram, New Delhi-110066,  
Residential Address-26/D, Pocket -R, Dilshad Garden,  
(Near Water Tank), Delhi-110095.
- (iii) Shri Surinder Kumar,  
Retd. Civilian Technical Officer (Mech),  
DNAI/IHQ-MoD (Navy), West Block-V,  
R.K Puram, New Delhi-110066.  
Residential Address- 108 E, Block K-1, Extn.,  
Gurudwara Road, Mohan Garden, Uttam Nagar,  
New Delhi-110059.
- (iv) Shri Umesh Kumar  
Retd. CM-I, DNAI/IHQ-MoD (Navy), West Block-V,  
R.K Puram, New Delhi-110066.  
Residential AddressH.No. 685, VPO Burari, Delhi-  
110084.
- (v) Shri Dharamnath Prasad,  
Retd. CM-I, NAI (Delhi), West Block-V  
R.K Puram, New Delhi-110066.  
Residential Address- E-92, DDA Flats,  
New Ranjit Nagar, Delhi-110008.
- (vi) Shri Some Deo Gupta,  
Retd. Foreman, MSQAA (Delhi), H-Block,





ND-110011,  
Residential Address-VP-198 C,  
Maurya Enclave, Pitam Pura,  
ND-110034.

... Applicant

(through Advocate: Shri Anuj Kumar Sharma)

### **Versus**

1. Union of India,  
Through the Secretary,  
Defence, Ministry of Defence,  
South Block,  
New Delhi-10
2. The Chief Naval Staff (For Director of Civilian Personnel),  
IHQ-MoD (Navy), Talkatora Annex Bldg., New Delhi-  
110001.
3. The Director General, Director (Captain) Naval Armament  
Inspection NAI), IHQ /MoD (Navy), Wing-1 (FF), West  
Block-5, R.K Puram, New Delhi-110066.

... Respondents

(through Advocate: Shri Hanu Bhaskar)

## **ORDER (Oral)**



**Hon'ble Mr. R. N. Singh, Member (J):**

The present OA has been filed by the applicants u/s 19 AT Act 1985 on being aggrieved by inaction at the end of the respondents in granting upgraded pay scale of Rs. 5500-9000 to the Chargemen of NAIO at par with the chargemen of NASO (AWS).

It appears that the applicants have made representation for redressal of their grievances and in response thereto they have been informed vide an impugned order dated 30.07.2019 (A-1 Colly) wherein it is notified as under:-

**"Request for refixation of payscale 5500-175-9000 wef 1.1.96 got resolving anomaly occurred during 5<sup>th</sup> CPC implementation**

1. Refer to representation dated 01 July 2019
2. Consequent to the implementation of court order granting pay-scale of 5500-175-9000, MoD has accorded sanction only for applicants. The competent authority i.e IHQ/MoD (Navy)/DCP have intimated that the benefits of court orders granting higher pay-scale to similarly placed employees of Navy i.e. non-petitioner will be submitted to MoD/MoF for reconsideration in pursuance of recommendation of expert committee.
3. Further communication in the matter will follow on receipt of outcome from IHQ/MoD (Navy)/DCP."

Time was granted to the respondents to file reply. No reply has been filed till date. However, Sh. Hanu Bhaskar, learned senior standing counsel for the respondents under instructions submits that in place of reply, the respondents



are looking into the grievances of the applicants and the present OA may be disposed of after granting time to the respondents to take final decision on the representations of the applicants in a time bound manner. We have heard the learned counsels for the parties. We have also perused the communication dated 30.07.2019.

In the facts and circumstances, without going into the merit, the present OA is disposed of with the directions to the respondents to consider the pending representations of the applicants and to dispose of the same by passing a reasoned and speaking order as expeditiously as possible and in any case within a period of 8 weeks from the date of receipt of the copy of this order.

OA is, accordingly, disposed of. No cost.

**(R.N. Singh)**  
**Member (J)**

**(A. K. Bishnoi)**  
**Member (A)**

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